G.S.R. (E). – Whereas, the designated authority, vide notification No.7/12/2019-DGTR, dated the 9th August, 2019, published in the Gazette of India, Extraordinary, Part I, Section 1, had initiated a review in the matter of continuation of anti-dumping duty on imports of “Flexible Slabstock Polyol of molecular weight 3000-4000” (hereinafter referred to as the subject goods) falling under sub-heading 3907 20 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in or exported from Singapore (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 09/2015-Customs (ADD), dated the 7th April, 2015, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 267(E), dated the 7th April 2015;

And whereas, in the matter of review of anti-dumping duty on import of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No.7/12/2019-DGTR, dated the 17th March, 2020, in the Gazette of India, Extraordinary, Part I, Section 1, has come to the conclusion that-

(i) there is continued dumping of the subject goods from subject country and the imports are likely to enter the Indian market at dumped prices in the event of expiry of duty;
(ii) the domestic industry has suffered continued injury on account of dumped imports from the subject country;
(iii) the information on record shows likelihood of continuation of dumping and injury in case the anti-dumping duty in force is allowed to cease at this stage;
(iv) there is sufficient evidence to indicate that the revocation of the anti-dumping duty at this stage will lead to continuation of dumping and injury to the Domestic Industry;

and has recommended continuation of definitive anti-dumping duty, as modified therein, on the subject goods, originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by any
exporter, and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (7), in the currency as specified in the corresponding entry in column (9) and as per unit of measurement as specified in the corresponding entry in column (8) of the said Table, namely:

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Sub-heading</th>
<th>Description of Goods</th>
<th>Country of origin</th>
<th>Country of exports</th>
<th>Producer</th>
<th>Amount</th>
<th>Unit of measurement</th>
<th>Currency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td>Flexible Slabstock Poliol of Molecular weight 3000-4000</td>
<td>Singapore</td>
<td>Any country including Singapore</td>
<td>M/s Shell Eastern Petroleum (Pte) Ltd</td>
<td>45.73</td>
<td>MT</td>
<td>US$</td>
</tr>
<tr>
<td>2</td>
<td>-do-</td>
<td>-do-</td>
<td>Singapore</td>
<td>Any country including Singapore</td>
<td>Any other producer other than serial no. 1</td>
<td>153.89</td>
<td>MT</td>
<td>US$</td>
</tr>
<tr>
<td>3</td>
<td>-do-</td>
<td>-do-</td>
<td>Any country other than Singapore</td>
<td>Singapore</td>
<td>Any</td>
<td>153.89</td>
<td>MT</td>
<td>US$</td>
</tr>
</tbody>
</table>

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of its publication and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F. No. 354/92/2014-TRU (Pt-I)]

(Pramod Kumar)
Director to the Government of India